

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.363 of 2010

(On behalf of Appellant)

(Arising out of Order-in-Original No.07/Commr./CH-72/09-10 dated 31.03.2010
passed by Commissioner of Central Excise, Guwahati)

M/s Kaushal Steel

Gotanagar, West Boragaon, Guwahati-781033

Appellant

VERSUS

Commissioner of Central Excise, Guwahati

Sethi Trust Building, 5th Floor, G.S.Road, Bhangagarh, Guwahati-781005

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76410/2023

DATE OF HEARING : 21.08.2023

DATE OF DECISION : 21.08.2023

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 21.08.2023, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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